## Notice Calling for suggestions, views, comments etc from stakeholders on the draft notification of standards for Drinking Water offered or sold through water vending machines.

F. No. 02-01/Enf-1/FSSAI-2012.- 1. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 in regulation 2.10, in sub-regulation 2.10.8, after clause 5, the following sub-regulation shall be inserted, namely:-

"6. Drinking water offered or sold through water vending machines shall comply with clause 4 of this sub-regulation.

2. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.3, in sub-regulation 2.3.14, for clause (17), the following clause shall be substituted, namely-

"(17) No person shall manufacture, sell or exhibit for sale packaged drinking water except under the Bureau of Indian Standards Certification Mark.

Provided that the requirement of Certification Mark of Bureau of Indian Standards shall not apply on the drinking water offered or sold through water vending machines."